

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:561

ANSWERED ON:04.12.2003

RESERVATION TO ECONOMICALLY BACKWARD CLASSES (EBCs)

AJAY CHAKRABORTY;BOLLA BULLI RAMAIAH;DHANI RAM SHANDIL;M. JAGANNATH;NAWAL KISHORE RAI;SRIKANTA DATTA NARASIMHARAJA WADIYAR;SUSHIL KUMAR INDORA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government have approved a proposal for Constitutional Amendment and constituted a judicial commission in order to provide reservation quota in Government jobs for people belonging to the Economically backward Classes (EBCs);
- (b) if so, the details and salient features thereof including the composition of commission; and
- (c) the time by which the said commission is likely to submit its report, legislation to be introduced and the same is to be implemented in the Country?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI)

- (a) The Government have approved, in principle, the proposal for amendment to the Constitution. It has also approved the proposal for setting up of a commission to study the issue and work out the modalities to provide reservation for economically backward classes of Citizens not covered by the existing Reservation Policy.
- (b) The proposed Commission is required to elicit the views of the State Governments/UTs and others and to work out the modalities for reservation and also to suggest criteria for identification of economically backward classes etc. The commission shall be headed by a chairperson and will consist of 4 other members with suitable expertise.
- (c) The proposed commission will submit its report within one year from the date of its appointment. Further action for bringing an amendment to the constitution will be taken after the proposed Commission submits its report.